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Friday  
6 March, 2020  
16 Phalguna, 1941 (Saka)

PARLIAMENTARY DEBATES

# RAJYA SABHA

OFFICIAL REPORT  
(FLOOR VERSION)

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[P.T.O.]

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# **RAJYA SABHA**

*Friday, the 6th March, 2020/16 Phalguna, 1941 (Saka)*

*The House met at eleven of the clock,*

**MR. CHAIRMAN** *in the Chair.*

## **REFERENCE BY THE CHAIR**

**MR. CHAIRMAN:** Hon. Members, March 8 is, International Women's Day, a day to celebrate the social, economic, cultural and political achievements of women throughout the world and honour their resolute determination and incessant efforts to achieve equality, justice and economic development. It is also a day to reflect upon and ponder over the progress made so far and the impediments that lie in the path to women empowerment.

The UN Theme for International Women's Day this year is: "I am Generation Equality: Realizing Women's Rights", which is aligned with UN Women's new multigenerational campaign, 'Generation Equality', which marks the 25th Anniversary of the Beijing Declaration and Platform for Action adopted in 1995 at the Fourth World Conference on Women held in Beijing, China. It envisages equal pay, equal sharing of unpaid care and domestic work, an end to sexual harassment and all forms of violence against women and girls, customised healthcare services, equal participation in the political arena and decision-making in all areas of life.

Since time immemorial, India has had a rich and vibrant history of honouring, respecting and celebrating women and acknowledging their invaluable contribution to societal development. Women used to play a significant role in economic and public affairs. Our philosophical discourses have also been enriched by the works of women sages like Lopamudra, Gargi and Maitreyi.

Our founding fathers enshrined in the Constitution the ideals of gender equality and women empowerment as fundamental to achieving equal rights and dignity for all. Today, despite women registering remarkable progress on all fronts, gender equality and women safety still remain elusive. Crimes against women are on the rise, the panacea for which lies not only in increasing the quality of policing and tweaking the criminal justice system but also challenging and changing the deep-seated mindset prevalent in our society.

In certain areas, change in the mindset of the society needs to be supplemented by better healthcare, educational and employment avenues for women. Women should be provided with enough opportunities to serve as legislators in the State Legislatures and Parliament. They also need to be included and consulted in every fora for policy formulation and implementation. This will ensure outcomes which are sensitive to the needs of women and provide ample opportunities for them to prosper and contribute to nation-building.

In spite of all odds, women of our country have come a long way to make their presence felt at the national and international level. From being an affectionate and caring mother to a fighter jet pilot; from heading the multi-national companies to scaling insurmountable mountain peaks, women can be seen challenging the prevalent prejudices and stereotypes and successfully overcoming them. Be it politics, poetry, sports or business, women have excelled, whenever they had an opportunity. It is our duty to keep up this momentum and continue building upon the progress achieved by women.

On behalf of all Members and on my own behalf, I place on record the appreciation of the services rendered by the women Members of this House and also the women citizens of the country, and I wish them all the best.

As 8th March is a holiday, we have taken it up today.

MR. CHAIRMAN: Now, Papers to be laid on the Table.

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### PAPERS LAID ON THE TABLE

#### **I Notification of the Ministry of Commerce and Industry**

#### **II Reports and Accounts (2018-19) of various organisations and related papers**

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS; THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION; AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI HARDEEP SINGH PURI): Sir, I lay on the Table —

- I A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce), Notification No. G.S.R. 940 (E), dated the 20th December, 2019, publishing the Special Economic Zones (3rd Amendment) Rules, 2019, under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005, along with Statement of Objects and Reasons.

[Placed in Library. *See* No. L.T. 2415/17/20]

II. A (1) A copy each (in English and Hindi) of the following papers, under subsection (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Twenty-fourth Annual Report and Accounts of the National Centre for Trade Information (NCTI), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 2153/17/20]

- (ii) (a) Forty-second Annual Report and Accounts of the Indian Trade Promotion Organisation (ITPO), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Organisation.

[Placed in Library. See No. L.T. 2089/17/19]

- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

B. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Fifty-third Annual Report and Accounts of the Indian Institute of Packaging (IIP), Mumbai, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2152/17/20]

- (ii) (a) Fifty-fifth Annual Report and Accounts of the Indian Institute of Foreign Trade (IIFT), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 2416/17/20]

- (iii) (a) Sixty-first Annual Report and Accounts of the CAPEXIL EPC (*formerly Chemicals and Allied Products Export Promotion Council*), Kolkata, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 2151/17/20]

#### **Notification of the Ministry of Consumer Affairs, Food and Public Distribution**

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्री दानवे रावसाहेब दादाराव): महोदय, मैं भारतीय मानक ब्यूरो अधिनियम, 2016 की धारा 40 के अधीन भारतीय मानक ब्यूरो (वैज्ञानिक काडर भर्ती) विनियम, 2019 को प्रकाशित करने वाली उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय (उपभोक्ता मामले विभाग) की अधिसूचना सं. फाइल सं. बी.एस.11/07/2019, दिनांक 23 दिसम्बर, 2019 की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

[Placed in Library. *See* No. L.T. 2132/17/20]

#### **Reports and Accounts (2018-19) of the NSC Ltd., New Delhi and the PPV and FRA, New Delhi and related papers**

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (श्री परशोत्तम रूपाला): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- I. (1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) (ख) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में):-
- (क) 2018-19 के वर्ष के लिए राष्ट्रीय बीज निगम (एनएससी) लिमिटेड, नई दिल्ली का छप्पनवां वार्षिक प्रतिवेदन और लेखे तथा लेखाओं पर लेखापरीक्षक का प्रतिवेदन और उन पर भारत के नियंत्रक एवं महालेखापरीक्षक की टिप्पणियां।
- (ख) उपर्युक्त निगम के कार्यकरण की सरकार द्वारा समीक्षा।
- (2) ऊपर (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारणों को दर्शाने वाला विवरण (अंग्रेज़ी तथा हिन्दी में)।

[Placed in Library. *See* No. L.T. 2135/17/20]

- II. (1) पौधा किस्म और कृषक अधिकार संरक्षण अधिनियम, 2001 की धारा 85 और धारा 62 की उप-धारा (4) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में):-
- (क) 2018-19 के वर्ष के लिए पौधा किस्म और कृषक अधिकार संरक्षण प्राधिकरण (पीपीवी एण्ड एफआरए), नई दिल्ली का वार्षिक प्रतिवेदन।
- (ख) 2018-19 के वर्ष के लिए पौधा किस्म और कृषक अधिकार संरक्षण प्राधिकरण (पीपीवी एण्ड एफआरए), नई दिल्ली के वार्षिक लेखे और उन पर लेखापरीक्षा प्रतिवेदन।
- (ग) उपर्युक्त प्राधिकरण के कार्यकरण की सरकार द्वारा समीक्षा।
- (2) ऊपर (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारणों को दर्शाने वाला विवरण (अंग्रेज़ी तथा हिन्दी में)।

[Placed in Library. See No. L.T. 2136/17/20]

**Reports and Accounts (2018-19) of the NRIDA, New Delhi, the BRLE, New Delhi and CAPART, New Delhi and related papers**

ग्रामीण विकास मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूँ:-

- (i) (क) 2018-19 के वर्ष के लिए राष्ट्रीय ग्रामीण अवसंरचना विकास अभिकरण (एनआरआईडीए), नई दिल्ली का वार्षिक प्रतिवेदन और लेखे तथा लेखाओं पर लेखापरीक्षक का प्रतिवेदन।
- (ख) उपर्युक्त अभिकरण के कार्यकरण की सरकार द्वारा समीक्षा।
- (ग) ऊपर (क) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारणों को दर्शाने वाला विवरण।

[Placed in Library. See No. L.T. 2104/17/19]

- (ii) (क) 2018-19 के वर्ष के लिए भारत रुरल लाइवलीहुड्स फाउंडेशन (बी.आर.एल.एफ.), नई दिल्ली का वार्षिक प्रतिवेदन और लेखे तथा लेखाओं पर लेखापरीक्षक का प्रतिवेदन।
- (ख) उपर्युक्त फाउंडेशन के कार्यकरण की सरकार द्वारा समीक्षा।
- (ग) ऊपर (क) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारणों को दर्शाने वाला विवरण।

[Placed in Library. See No. L.T. 1836/17/19]

- (iii) (क) 2018-19 के वर्ष के लिए काउंसिल फॉर एड्वान्समेंट ऑफ पीपल्स एक्शन एंड रुरल टेक्नोलॉजी (कपार्ट), नई दिल्ली का वार्षिक प्रतिवेदन और लेखे तथा लेखाओं पर लेखापरीक्षक का प्रतिवेदन।



(ख) उपर्युक्त काउंसिल के कार्यकरण की सरकार द्वारा समीक्षा।

(ग) ऊपर (क) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारणों को दर्शाने वाला विवरण।

[Placed in Library. *See* No. L.T. 2103/17/19]

#### **Notifications of the Ministry of Finance**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE; AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): Sir, I lay on the Table —

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (6) of Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970; and Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—

- (1) G.S.R. 153 (E), dated the 4th March, 2020, publishing the Amalgamation of Oriental Bank of Commerce and United Bank of India into Punjab National Bank Scheme, 2020.
- (2) G.S.R. 154 (E), dated the 4th March, 2020, publishing the Amalgamation of Andhra Bank and Corporation Bank into Union Bank of India Scheme, 2020.

[Placed in Library. For (1) and (2) *See* No. L.T. 2181/17/20]

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (6) of Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—

- (1) G.S.R. 155 (E), dated the 4th March, 2020, publishing the Amalgamation of Syndicate Bank into Canara Bank Scheme, 2020.
- (2) G.S.R. 156 (E), dated the 4th March, 2020, publishing the Amalgamation of Allahabad Bank into Indian Bank Scheme, 2020.

...(Interruptions)...

[Placed in Library. For (1) and (2) *See* No. L.T. 2181/17/20]

MR. CHAIRMAN: This is not going on record. ...(*Interruptions*)... It is not going on record. ...(*Interruptions*)... You go ahead. ...(*Interruptions*)... The Report of the Department-related Parliamentary Standing Committee on Health and Family Welfare. ...(*Interruptions*)... This is unparliamentary. It will not go on record. ...(*Interruptions*)... It is very shameful to have such slogans in the House. ...(*Interruptions*)...

PROF. M. V. RAJEEV GOWDA (Karnataka): In this city, in this country. ...(*Interruptions*)...

MR. CHAIRMAN: You please sit down. ...(*Interruptions*)...

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#### REPORT OF THE DEPARTMENT - RELATED PARLIAMENTARY STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE

SHRI K. SOMAPRASAD (Kerala): Sir, I present the 120th Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Health and Family Welfare on the Demands for Grants (2020-21) of the Ministry of AYUSH.

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#### REPORTS OF THE DEPARTMENT - RELATED PARLIAMENTARY STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT

डा. सत्यनारायण जटिया (मध्य प्रदेश): महोदय, मैं विभाग-संबंधित मानव संसाधन विकास संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदन (अंग्रेज़ी तथा हिन्दी में) प्रस्तुत करता हूँ:-

- (i) महिला एवं बाल विकास मंत्रालय की अनुदान मांगों 2020-21 (मांग सं. 100) के संबंध में 314वां प्रतिवेदन; और
- (ii) युवक कार्यक्रम और खेल मंत्रालय की अनुदान मांगों 2020-21 (मांग सं. 101) के संबंध में 315वां प्रतिवेदन।

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#### REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES, LAW AND JUSTICE

श्री भूपेन्द्र यादव (राजस्थान): महोदय, मैं विभाग-संबंधित कार्मिक, लोक शिकायत, विधि और न्याय संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदन (अंग्रेज़ी तथा हिन्दी में) प्रस्तुत करता हूँ:-

- (i) कार्मिक, लोक शिकायत और पेंशन मंत्रालय की अनुदान मांगों (2020-21) के संबंध में एक सौवां प्रतिवेदन; और
- (ii) विधि और न्याय मंत्रालय की अनुदान मांगों (2020-21) के संबंध में एक सौ एकवाँ प्रतिवेदन।

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**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT,  
FORESTS AND CLIMATE CHANGE**

MR. CHAIRMAN: Now, the Reports of Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change; Shri Binoy Viswam. Are you okay? गला ठीक है?

SHRI BINOY VISWAM (Kerala): Sir, it is okay, and I thank you for the concern. I thank the whole House for the concern.

SHRI BINOY VISWAM: Sir, I present the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change:—

- (i) Three Hundred Twenty-sixth Report on Demands for Grants (2020-21) of the Department of Atomic Energy;
- (ii) Three Hundred Twenty-seventh Report on Demands for Grants (2020-21) of the Department of Biotechnology;
- (iii) Three Hundred Twenty-eighth Report on Demands for Grants (2020-21) of the Department of Scientific and Industrial Research;
- (iv) Three Hundred Twenty-ninth Report on Demands for Grants (2020-21) of the Department of Science and Technology;
- (v) Three Hundred Thirtieth Report on Demands for Grants (2020-21) of the Department of Space;
- (vi) Three Hundred Thirty First Report on Demands for Grants.-(2020-21) of the Ministry of Environment, Forest and Climate Change; and

- (vii) Three Hundred Thirty-second Report on Demands for Grants (2020-21) of the Ministry of Earth Sciences.

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**REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON PETROLEUM AND NATURAL GAS**

श्री नारायण लाल पंचारिया (राजस्थान): महोदय, मैं पेट्रोलियम और प्राकृतिक गैस मंत्रालय की "अनुदान माँगों (2020-21)" के संबंध में समिति के दूसरे प्रतिवेदन की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

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**LEAVE OF ABSENCE**

MR. CHAIRMAN: I have to inform Members that a letter has been received from Dr. Narendra Jadhav, Member of Parliament, stating that he is unable to attend the sittings of the current Session of Rajya Sabha on health grounds. He has, therefore, requested for grant of leave of absence from 5th March to 3rd April, 2020 of the current 251st Session of Rajya Sabha.

Does he have the permission of the House to remain absent from the House from 5th March to the end of this Session?

*(No hon. Member dissented)*

MR. CHAIRMAN: Permission to remain absent is granted.

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**STATEMENT REGARDING GOVERNMENT BUSINESS**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, with your permission, I rise to announce that Government Business for the week commencing Wednesday, the 11th of March, 2020, will consist of:—

1. Consideration and agreeing to the amendments made by Lok Sabha in the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2019 as passed by Rajya Sabha.

2. Further consideration and passing of the Central Sanskrit Universities Bill, 2019 as passed by Lok Sabha.
3. Discussion on the working of the following Ministries:-
  - (i) Railways
  - (ii) Micro, Small and Medium Enterprises
  - (iii) Law and Justice
  - (iv) Rural Development; and Agriculture and Farmers Welfare
4. Consideration and passing of the National Commission for Indian System of Medicine Bill, 2019.
5. Consideration and passing of the National Commission for Homoeopathy Bill, 2019.
6. Consideration and return of the Direct Tax Vivad Se Vishwas Bill, 2020 as passed by Lok Sabha.
7. Discussion on Statutory Resolution seeking disapproval of the Minerals Laws (Amendment) Ordinance, 2020 (No.1 of 2020) and consideration and passing of the Minerals Laws (Amendment) Bill, 2020 after it is passed by Lok Sabha - To replace an Ordinance.
8. Discussion on Statutory Resolution seeking disapproval of the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2019 (No. 16 of 2019) and consideration and passing of the Insolvency and Bankruptcy Code (Second Amendment) Bill, 2019 after it is passed by Lok Sabha - To replace an Ordinance.

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**OBSERVATION BY THE CHAIR**

MR. CHAIRMAN: Hon. Members, I have to make an observation. The other day, on my suggestion, after consultation with the Leader of the Opposition and other friends, the Minister of Health made a detailed statement about steps that have been

taken or which will be taken with regard to the spread of Coronavirus, and, after that, the hon. Members also gave their valuable suggestions. But, unfortunately, a section of the media did not focus on the important issue and showed greater interest in making other things as their headlines, ignoring this. Making other things as headlines is their line, we can't help it. But, ignoring such a vital, important aspect concerning the people of the country, that is not fair. I hope that they will take care, in future, whenever such important things come up. Moreover, I would like to say, please focus on the discussion or debate that is held in the House as and when it takes place rather than other things. This is one. Secondly, what happened in this House or what is happening in the other House also is a matter of concern. I can only appeal to all including the Government and the Opposition. Please discuss amongst yourselves and come to some sort of a meaningful solution to see to it that the House functions very effectively because the country is watching what is happening in the Parliament, that too in the Budget Session. You have seen how many important legislations are coming forth. I only appeal to all of you, please take care of the same. Now, Zero Hour. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... प्लीज़, बैठ जाइए। ...*(व्यवधान)*... प्लीज़, बैठ जाइए। ...*(व्यवधान)*... You can't have both, eat the cake and have it too. ...*(Interruptions)*... Now, Shri Kailash Soni.

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#### MATTER RAISED WITH PERMISSION

##### Need to include 20 carat gold in carat system for gold jewellery

**श्री कैलाश सोनी** (मध्य प्रदेश): माननीय सभापति महोदय, आपने देश के एक बड़े अहम मसले पर मुझे बोलने का अवसर दिया, इसके लिए मैं कृतज्ञता ज्ञापित करता हूँ। ...*(व्यवधान)*... यह वह विषय है, जिससे हिन्दुस्तान के लाखों कारीगर, जो स्वर्ण आभूषण का काम करते हैं, उनका जीवन जुड़ा है। ...*(व्यवधान)*...

MR. CHAIRMAN: No slogan, no shouting will go on record. Please carry on.

**श्री कैलाश सोनी**: इससे लाखों कारीगरों का जीवन जुड़ा है। ...*(व्यवधान)*... सोने के आभूषणों की गुणवत्ता के लिए भारत सरकार ने हॉलमार्क तय किया है और साथ में शुद्धता के लिए स्तर तय किए हैं। ...*(व्यवधान)*... पहले टंच चलता था, अब 14 कैरेट, 18 कैरेट और 22 कैरेट, ये स्तर तय किए गए हैं। ...*(व्यवधान)*... इस स्तर के कारण सोना कड़ा रहता है और उसका निर्माण केवल मशीनों से संभव है। ...*(व्यवधान)*... हम भारत सरकार से निवेदन करते हैं कि यदि इसमें

[श्री कैलाश सोनी]

20 कैरेट का स्तर जोड़ा गया, तो उससे पुश्तैनी जेवर निर्माण करने वाले कारीगरों को सुविधा होगी, अन्यथा उनके जीवन पर विपरीत प्रभाव पड़ेगा। ...**(व्यवधान)**...

MR. CHAIRMAN: Shri Md. Nadimul Haque, please go to your seat. ...*(Interruptions)*... Please, ...*(Interruptions)*... I have to name you people. ...*(Interruptions)*... Don't force me to do that. ...*(Interruptions)*... Please go to your seats.

**श्री कैलाश सोनी:** साथ में, सोने के आभूषण बनाने की हमारी जो पुश्तैनी कला है, वह कला भी इस देश से समाप्त हो जाएगी। ...**(व्यवधान)**...

MR. CHAIRMAN: You do not want discussion, ...*(Interruptions)*... You do not want the House to run, you do not want other Members to have their say! ...*(Interruptions)*...

**श्री कैलाश सोनी:** यह कला इस देश को समर्थ बनाएगी। ...**(व्यवधान)**...

MR. CHAIRMAN: You have come prepared. ...*(Interruptions)*... You have come prepared to disturb the House, that seems to be the situation. ...*(Interruptions)*...

**श्री कैलाश सोनी:** अतः आपके माध्यम से मैं यह प्रार्थना करना चाहता हूँ कि भारत सरकार इस ओर ध्यान दे।...**(व्यवधान)**...

**श्री रणविजय सिंह जूदेव** (छत्तीसगढ़): महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूँ। ...**(व्यवधान)**...

MR. CHAIRMAN: The House is adjourned to meet at 11.00 a.m. on Wednesday, the 11th of March, 2020.

*The House then adjourned at fifteen minutes past eleven of the clock till eleven of the clock on Wednesday, the 11th March, 2020.*